

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 1021 of 1996

Date of Order : 4.10.1996

Present : Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

RETTY JACOB

vs.

UNION OF INDIA & ORS.

For the applicant : None

For the respondents: Mrs. Kanika Banerjee, counsel

Concerted
viale order
dt. 11.10.96
M.S.
12.10.96

ORDER

Ms. S. Ray, the 1st counsel on record for the applicant is absent, but Mr. S. K. Dutta, 1st counsel, produced on her behalf a letter written to her by the applicant stating that the applicant is no longer interested to proceed with the case. A copy of the letter written by the applicant to the Director, All India Institute of Hygiene and Public Health, Calcutta, stating that a Govt. quarters has already been allotted to him, has also been produced by Mr. Dutta.

2. In the circumstances, the application is disposed of as not pressed.

3. The letters produced by Mr. S. K. Dutta be kept on the file.

4. No order is passed as to costs.

Ansley
(M.S. Mukherjee)
Administrative Member

A. K. Chatterjee
(A.K. Chatterjee)
Vice-Chairman